

**LEGISLATIVE ASSEMBLY**  
**NATIONAL CAPITAL TERRITORY OF DELHI**  
**SESSION REVIEW – FOURTH SESSION (SIXTH PART)**

**FOURTH SESSION (SIXTH PART) 17 & 18 January 2017:** The House held two sittings during the Sixth Part of the Fourth Session of the Sixth Assembly on 17 & 18 January 2017. The House was adjourned sine die on 18 January 2017.

**Obituary References.** On 17 January 2017 the House paid homage and observed two minute silence on the sad demise of:

- i) Ms. Jayalalita, Former Chief Minister of Tamilnadu
- ii) Shri Hari Kishan, Former Member of the Legislative Assembly of the NCT of Delhi (1993-1998) and Delhi Metropolitan Council (1977-80)
- iii) Shri Kulanand Bhartiya, Former Member of the Delhi Metropolitan Council (1983-1990)
- iv) The people who had lost their lives due to the Union Government's decision to withdraw Rs.500 and Rs.1000 notes from circulation, recent rail accidents and boat tragedy in Patna.

**Felicitations.** On 17 January 2017, Sh. Avtar Singh Kalkaji, Shri Jarnail Singh (Tilak Nagar) and Shri Vijender Gupta, Leader of Opposition expressed felicitations on 'Prakash Utsav' celebrated to commemorate the 350th Birth Anniversary of Guru Gobind Singh.

**Resignation of Member.** On 17 January 2017, the Chair informed the House that he had accepted the resignation of Shri Jarnail Singh, Hon'ble Member from Rajouri Garden Constituency w.e.f 14.01.2017 (Afternoon).

**Ruling regarding Hon'ble Lieutenant Governor's Address.** On 17 January 2017, Shri Vijender Gupta, Hon'ble Leader of Opposition raised a point of order that the reconvening of the session was illegal as it was mandatory for a new session in a calendar year to begin with the address of the Hon'ble Lieutenant Governor. The Chair gave his ruling that the convening of the session was in accordance with Rule 17 of the Rules of Procedure, past practices in other legislatures including Lok Sabha and decision of the Constitution Bench of the Hon'ble Supreme Court. The Chair also warned Hon'ble Leader of Opposition against dragging Hon'ble Lieutenant Governor into avoidable controversies.

**Hon'ble Lieutenant Governor's Message.** On 18 January 2017, the Chair informed that he had received a Message from the Hon'ble Lieutenant Governor vide which it had been

conveyed that the Hon'ble President of India had considered the "Delhi Netaji Subhas University of Technology Bill, 2015 (Bill No.5 of 2015)" and directed that the Bill be returned to the Legislative Assembly of the National Capital Territory of Delhi requesting to reconsider the Bill.

#### **Question Hour.**

**17 January 2017:** Starred Questions no. 01 to 08 were asked and replied to. Replies to Starred Questions no. 09 to 20 & un-starred questions no. 01 to 27 (Except 02, 03 & 04 pertaining to Health Department) were placed on the table.

**18 January 2017:** Question Hour: Starred Questions no. 22 to 27, & 29 were asked and replied to. Replies to Starred Questions no. 28, 29, 30, 33, 35, 36, 39 & 40 & un-starred questions no. 59, 60 and 62 to 81 were placed on the table. Replies to Starred Questions 21,26,31,32,34,37 and 38 and Unstarred Questions 28 to 58 and 61 were not received from the concerned departments.

#### **Papers laid on the Table.**

**17 January 2017:** Shri Satyendar Jain, Hon'ble Minister of Transport & Power laid copies of the following on the Table of the House:

I. Annual Reports of DTC for the years 2012-13, 2013-14 & 2014-15 (English & Hindi Version).

II. Review of the working of DTC for the years 2012-13, 2013-14 & 2014-15 (English & Hindi Version). III. Annual Report of Delhi Power Company Ltd. (DPCL) for the year 2014-15 (English & Hindi Version).

IV. Annual Report of Delhi Electricity Regulatory Commission (DERC) for the year 2015-16 (English & Hindi Version).

#### **18 January 2017:**

I. Shri Manish Sisodia, Hon'ble Deputy Chief Minister laid the copy of the Annual Report of Delhi Commission for Protection of Child Rights for the year 2015-2016 on the Table of the House (English & Hindi Version).

II. Shri Satyendar Jain, Hon'ble Minister of Transport laid the copy of the Annual Report of Delhi Metro Rail Corporation Ltd. for the year 2015-2016 on the Table of the House (English & Hindi Version).

#### **Reports of the House Committee.**

On 17 January 2017, Ms. Rakhi Birla, Hon'ble Deputy Speaker presented the Special Report of the Questions and Reference Committee. The report was adopted on 18.1.2017.

On 18 January 2017, Shri Somnath Bharti, Hon'ble Member presented the Fourth Report of the Committee of Privileges.

**Special Mentions (Rule 280).** Nine members on 17.1.2017 and 12 members on 18.1.2017 raised matters under Rule-280 with the permission of the Chair.

**Short Duration Discussion (Rule-55).**

On 17.1.2017, Shri Saurabh Bharadwaj initiated discussion on alleged fiscal mismanagement in the Municipal Corporations of Delhi which has caused hardships to the people of Delhi and non-payment of salaries to the sanitation workers. Nine members including Shri Satyendar Jain, Hon'ble Minister of Urban Development participated in the discussion. Shri Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion. Shri Saurabh Bharadwaj moved the following 'sense of the House' Resolution, which was adopted by voice vote:

*"This House takes serious note of the extremely poor financial management in the Municipal Corporations of Delhi, particularly in the East Delhi Municipal Corporation and the North Delhi Municipal Corporation;*

*This House condemns the sorry state of affairs that has led to non-payment of salaries of employees in these two corporations, particularly the sanitation workers and the resultant hardships being faced by the residents of Delhi due to piled up garbage and other related problems;*

*This House notes that the MCDs have failed to pay the salaries of their employees despite having received enhanced funds from the Government of Delhi and the residents of Delhi have a right to know how the MCDs are utilising these funds;*

*This House resolves that the MCDs should take urgent and effective measures to improve their financial health and ensure that residents of Delhi get basic facilities that they are entitled to as tax payers;*

*This House directs the Government of Delhi to take all possible steps to look into the finances of the MCDs in accordance with the provisions of the Delhi Municipal Corporation Act, 1957;*

*This House also directs the Government of Delhi to direct the Municipal Corporations to inform the steps that are being taken to improve their financial condition; and*

*This House resolves that a fact finding committee be immediately constituted by the Government under the Chairmanship of the Director of Local Bodies, Delhi to look into the above mentioned issues pertaining to the Municipal Corporations and to table its report in this House in the next Session."*

On 18 January 2017, Shri Somnath Bharti initiated discussion on the alleged state sponsored atrocities perpetrated on students and youth demanding justice for Rohit Vemula in Delhi, Hyderabad and various parts of the country. Five members participated in the discussion. Shri Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion.

Shri Somnath Bharti moved the following 'sense of the House' Resolution, which was adopted by voice vote:

*"The Legislative Assembly of National Capital Territory of Delhi, having its sitting on 18 January 2017,*

*Strongly condemns the brutal assault by Delhi Police personnel and para military personnel on the students and youth who took out peaceful protest march in New Delhi on 17 January 2017 seeking justice for Rohit Vemula; and*

*Demands that the Minister of Home Affairs, Government of India initiate immediate action against the officers responsible for such inhuman attack on innocent protesters from JNU and other institutions."*